

Sixteenth Loksabha

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Title: Discussion on motion to consider the amendment made by Rajya Sabha in Insolvency and Bankruptcy Code (Amendment) Bill, 2017 (motion adopted)

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY): On behalf of Shri Arun Jaitley, I beg to move:

“That the following amendment made by Rajya Sabha in the Bill* further to amend the Insolvency and Bankruptcy Code, 2016, be taken into consideration:-

1. That at page 1, line 3, *for* the figure “2017”, the figure “2018” be *substituted*.

HON. SPEAKER: The question is:

“That the following amendment made by Rajya Sabha in the Bill further to amend the Insolvency and Bankruptcy Code, 2016, be taken into consideration:-

1. That at page 1, line 3, *for* the figure “2017”, the figure “2018” be *substituted*.

The motion was adopted.

HON. SPEAKER: We shall now take up amendment made by Rajya Sabha. I shall now put amendment No.1 made by Rajya Sabha to the vote of the House.

1. That at page 1, line 3, *for* the figure “2017”, the figure “2018” be *substituted*.

The motion was adopted.

HON. SPEAKER: The Minister may now move that the amendment made by Rajya Sabha in the Insolvency and Bankruptcy Code (Amendment) Bill, 2017, as passed by Lok Sabha, be agreed to.

SHRI P.P. CHAUDHARY: I beg to move :

“That the amendment made by Rajya Sabha in the Bill be agreed to.”

HON. SPEAKER: The question is :

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

HON. SPEAKER: Now, we will take up ‘Zero Hour’.

... (Interruptions)